

**Central Administrative Tribunal
Madras Bench**

OA 310/00172/2020 & MA 310/00081/2020

Dated Tuesday the 04th day of February Two Thousand Twenty

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

1.R.Balan,

2.M.Gunasekaran,

3.N.Thangavelu.

....Applicants

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Joint Director (Engineering),
All India Radio,
Mylapore, Chennai 600004.

2.The Station Director,
All India Radio,
Trichy Road,
Ramanathapuram
Coimbatore 641045.

....Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 81/2020 filed for joining the applicants together and filing single Original Application is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"i. To direct the respondents to grant eligible promotion or eligible MACP benefits to the applicants at par with similarly placed Drivers in the respondents organization and thereby to pay the arrears of the same to them for which they have made representations A-1 to A-5 also;

ii. Direct the respondents to revise and refix the retirement service benefits including pension of the applicants and pay the arrears of the same to them, and

iii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

3. When the matter came up for consideration, learned counsel for the applicants submit that the applicants are retired Station Drivers. They were eligible for promotion in the year 2003 to Grade-I cadre and it was granted but cancelled. Whereas they were promoted only in the year 2007. Learned counsel for the applicants submit that the applicants are entitled to promotion on par with their juniors or MACP-II for which they have given representations which are pending with the respondents for consideration. He submits that the applicants will be satisfied if their representations are disposed of by passing a speaking order within a time limit stipulated by this Tribunal.

4. Mr. Su. Srinivasan takes notice for the respondents and submits that he has no objection in disposing of the representation of the applicant pending before the competent authority.

5. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A-1 to A-5 representations of the applicants in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.**

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

04.02.2020

(P. Madhavan)
Member (J)